# GOVERNMENT OF INDIA MINISTRY OF CHEMICALS AND FERTILIZERS DEPARTMENT OF CHEMICALS AND PETROCHEMICALS

# LOK SABHA UNSTARRED QUESTION NO. 2141 TO BE ANSWERED ON 15.12.2023

#### **Supply of Spurious Chemicals**

#### 2141. SHRI CHANDESHWAR PRASAD

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:-

- (a) whether the Government has received any complaints regarding supply of spurious chemicals that are either locally manufactured or imported in the country;
- (b) if so, the details thereof;
- (c) whether the Government has fixed any standards for maintaining quality of chemicals in in the country;
- (d) if so, the details thereof;
- (e) whether the Government has taken/proposes to take any action against individuals or company involved in the supply of spurious chemicals in the country; and
- (f) if so, the details thereof?

#### **ANSWER**

## MINISTER OF STATE FOR CHEMICALS AND FERTILIZERS (SHRI BHAGWANTH KHUBA)

- (a) and (b): Chemical sector is broadly de-regulated and delicensed. However, the pesticides are regulated by Department of Agriculture and Farmers Welfare under Insecticides Act, 1968 and rules framed thereunder. The details of complaints regarding supply of spurious/counterfeit pesticides during the year 2023-24 is enclosed at **Annexure-I**.
- (c) to (f): To ensure the availability of quality pesticides in the country for effective implementation of Insecticide Act, 1968 (the Act) and with main thrust on monitoring/ strict vigil of quality of pesticides, the Central Government and State Governments are strengthened with 191 Central and 11092 State Insecticide Inspectors. Both Central and State Insecticides

Inspectors conduct regular routine/ surprise checks at manufacturing units/sale points and consequently draw samples from the same to ascertain the quality of the insecticides.

Insecticide Inspectors notified u/s. 20 have been vested powers u/s. 21 of the Act to maintain the quality of insecticides in accordance to the rules 27 & 28 of the Insecticides Rules, 1971 (for inspection of all establishments; selling insecticides within the area of their jurisdiction and manufacturing premises inspections as well as drawl of samples and samples finally dispatch for analysis). Any sample if found misbranded as per section 3(k) of the Act, a Show-Cause notice is issued to the defaulter, which may be adduced u/s 24. If found misbranded by the Central Insecticide Laboratory (CIL), the referral laboratory, the prosecution against the defaulters is launched for violations of provisions of the Act. Violation of section 17 and 18 as well as section 27 for cognizance and trial are instituted under section 31.

Further, there is a network of 70 State Pesticide Testing Laboratories (SPTLs) and 6 State Bio-Pesticide Testing Laboratories (SBTLs) in the country. The annual capacity to analyse pesticide (chemical and bio-pesticides) samples is 77975 samples.

Two Regional Pesticides Testing Laboratories (RPTLs), located at Chandigarh and Kanpur have an annual analysis capacity of 3100 samples. The insecticides samples drawn by the Central Insecticide Inspectors and also samples received from States are analysed at RPTLs. The Central Insecticide Laboratory (CIL) is a referral laboratory established u/s. 16 of the Act with an annual testing capacity of 1600 samples.

In last 5 years [2019-20 to 2023-24 (up to Sept-2023)], total 2,99,733 samples have been analysed and 2178 cases have been prosecuted against the firms who were found involved in the manufacture, sale and import of illegal / sub-standard/low quality pesticides. In 140 cases the firms have been convicted by the Hon'ble Court after finding guilty. Detail of Samples tested in last 5 years is enclosed as **Annexure-II**.

Moreover, BIS Standards for majority of Chemicals are voluntary in nature. Sometimes, inferior, spurious and also hazardous chemicals are supplied by local manufacturer or imported into India, which do not meet the quality parameters laid down by BIS Standard. To address this issue, DCPC initiated an exercise to make Standards as mandatory so that both domestic manufacturers and overseas suppliers meet the BIS parameters in the public interest or for the protection of human, animal or plant health, safety of the environment, or prevention of unfair trade practices, or national security, under Section 16 of BIS Act, 2016. Accordingly, the Standards are being made mandatory and Quality Control Orders (QCOs) are being notified in the Gazette of India. So far, QCOs for 61 Chemicals & Petrochemicals have been notified in the Gazette, for making BIS Standards as mandatory, under Section 16 of BIS Act 2016.

Details of QCO's Notified:-

Chemicals	Petrochemicals	Total

QCOs Notified	33	28	61
QCOs Implemented	17	14	31
QCOs Extended	16	14	30

Annexure -I

Details of Complaints regarding illegal Manufacture / sale of Insecticides for year 202324 received by Department of Agriculture & Farmer's Welfare

Sl. No.	Gist of Complaint	Action taken by Techno legal cell
	granted 9(4) FIM for 72 products but manufacturing unit does not exist for manufacturing.	The CIBRC replied that the KYC has been completed and the use of trade name, copyright is not in the preview of the Insecticide Act (IA), 1968. Team was been deputed by Plant Protection Adviser (PPA) for prompt action and the Inspection report has been submitted.
2.	Ghaziabad, U. P. alleged to be involved in spurious source of Chlorantraniliplore Technical with respect to CR 7 manufacturing Chlorantraniliplore 18.5 % SC.	
	inspection has been carried out, show cause notice been served based on the observation of	Inspection has been carried out by the inspection team, show cause notice been served based on the observation of inspection report. A reminder notice 16.11. 23 vide e file no. 119107 has been communicated to the firm.
4.	Mosquito repellant sticks laced with metafluthrinand transfluthrin. These sticks are available in grab of incense sticks herbal without ingredient information on packet/address on packet.	
	worth Rs. 3 lakh due to wrong	Complaint referred to D/o Agriculture Bihar for further actions. Reply received on 05.06.2023 that a three-member team constituted on matter to prove.

6.	licence Not mentioned MC No. or CIR No. on their Biopesticides	Letter sent to state agriculture (e file no 129532) and Inspection has been carried out by CII and the matter has been simultaneously the matter was referred to State Agriculture Dept. Gujarat, for further necessary action. Action taken by State Ag. Dept., the firm was sealed and FIR lodged against the firm.
7.	The complaint is regarding use of expired Temephos to kill mosquito larvae in drinking water tanks of Mumbai & adverse effect of Temephos on human health.  Temephos 50%EC not registered for treatment of drinking water bodies.	
8.	crop loss due to substandard pesticides, manufactured by M/s Moti pesticides	Letter written to State dept. (Rajasthan and Haryana) and two inspectors sent to firm in Karrnal Haryana vide letter 22-5/ DACVIP/ Chem TLC/2022-23. Show cause has been issued to M/s Moti Pesticides Pvt. Ltd and status report has been sent to Director (PP).
9.	DCP Outer North The duplicate, forged pesticide packing of some reputed firm was found and seized buy Delhi police.	A team of Notified Central Insecticides Inspector (CII) was deputed to draw samples from seized stock, the sample was drawn and submitted for analysis. The analysis report has been received by the CII. The matter was referred to Director of Agriculture, Delhi.
10.	of mosquito coil at Nhawasewa port	Inspection has been carried out by CII (Vide letter dated 02.08.23), the sample drawn by CII was found positive for meperfluthrin. Show cause notice dated 10.08.23was served to S.K. Creators.  The Custom Dept. was directed to deport the live consignment, Vide letter dated 18.09.23 JS (Customs) CBEC. Show cause notice dated 10.08.23 has been served to S.K. Creators.
11.	scheduled insecticides of Gibberelic Acid and 6-benzyl adenine	Nominated team of CII inspected and verified the Shimla region and drew one sample and submitted to CIL. The analysis report from CIL was found positive for Gibberelic Acid. CII has been communicated on 05.12.23 for issuance of Show Cause Notice.
12.	1 2 2	State Dept, has been conveyed to take necessary action by joint inspection with officers of CIPMC, Guwahati.
13.	_ <del> </del>	Two teams were deputed by Competent Authority in Delhi and Kolkata.

14.	The oil may contain Gibberelie	A letter has been communicated to the State
	acid and karanza oil	agriculture dept., dated 25.10.23 and one
		inspection team was also sent by the Competent
		Authority to draw samples.

### **Annexure-II**

### **Details of Samples tested in last 5 years**

Sl. No.	GIST of	Action taken by Techno legal	Inference of the investigation
	Complaint	cell	
1.	Unregistered and illegal marketing/sale of 1-Methylcyclopropene in India	Agriculture of Maharashtra, Haryana,	<ul> <li>On the basis of report of State department of agriculture, no cognizance of such complaint was reported in Maharashtra, Uttar Pradesh, HP and J&amp;K. However, inspection report from Haryana was awaited.</li> <li>Team of CII deputed by PPA for inspection of firm in Haryana, show-cause notice issued to firm and further action is under process.</li> </ul>
2.	Illegal sale/distribution of banned pesticide Dichlorovos by a firm in Haryana	to verify the veracity of	<ul> <li>No illegal activity as alleged in the complaint was reported; four samples of pesticides drawn from the premises and found to be conforming in RPTL.</li> <li>Letter written to director agriculture Haryana for maintenance of requisite documents as per IA, 1968.</li> </ul>
3.	Manufacturing of banned and Spurious	. , ,	A team was deputed by state authority and five samples were drawn by the concerned notified

	pesticides by a firm in Haryana	Commissioner of Agriculture, Haryana.	agriculture inspector. Samples were found to be misbranded on analysis in SPTL, Karnal. Show cause notice was issued to the firm; no reply received therefore launching of prosecution under process by state authority.
4.	Import of Ethephon by misdeclaration from china by a firm in Uttar Pradesh	central insecticide inspectors was deputed for checking the vergeity	Team raided the firm and sample of Ethephon was drawn; Sample analysis report is confirming. Firm was issued show cause notice for packing Ethephon without import permit/CR issued by CIB&RC no reply received. Consent for launch of prosecution against firm for illegal import of Ethephon sought from state authority. However, accused appealed in Punjab & Haryana High Court, Chandigarh for exemption U/S 38, challenge of CIB & RC guidelines, showcause notice issued by TLC.
5.	Illegal Repacking, marketing and sale of Spurious Aluminium Phosphide in states of Karnataka, Maharashtra and Haryana	inspectors were deputed for inspection, verification and drawl of	No such activity was reported from Maharashtra and Haryana. However, one case of counterfeit repacking and sale of Aluminium Phosphide (ALP) in Karnataka was reported. Case has filed against the accused firm for

			violation of IA, 1968 in Hon'ble court.
6.	Lacing of Incense sticks with chemical pesticides in the state of Maharashtra		Team drew samples from the said premises and were sent for analysis at NIPHM Hyderabad, were found to be free from chemical pesticides.
7.	Manufacturing of Godzilla brand mosquito coils containing Meperfluthrin in MP	MP to take action on	<ul> <li>Inspection report awaited.</li> <li>Two samples drawn by CII, MP and sent for analysis to CIL.</li> </ul>
8.	Illegal import from Indo-Bengal Boarder and selling of Surjo brand mosquito coils laced with Meperfluthrin in north eastern states of India	<ul> <li>Dir. Agri., North eastern states for sample drawl</li> <li>Communication made to director customs, New Delhi for sample drawl from import</li> </ul>	
9.	Complaint against a firm for advertising a formulation product even though field trials are under way	for details of CR issued for the product pyriproxyfen +	Reply awaited
10.	large scale presence of spurious fake counterfeit smuggled and duplicate pesticides exposed in raids	Insecticide inspectors were deputed to inspect verify and draw samples from raid sites at	Six number of samples were drawn from seized pesticide stocks by DIU, Pitampura and sent for analysis to RPTLs; All the samples were

	conducted and violation section 103, 104 Trademark Act; complain of FICCI  complaint to take action on the raids in Delhi conducted by DIU, Delhi	Delhi, Roshanara Road, New Delhi\  • DO letter to D/o Agri. NCT Delhi, Dated: 25/08/2021 to be vigilant for raids for licenses to manufacture/ sale or stock of insecticides to curtail illegal activities and deal rackets with strict legal action.	misbranded except exceptpropineb 70% WP.  Showcause notice was issued by CII to the accused and no reply was received.  Team was requested to seek consent from D/o Agri., Delhi for Launch of prosecution  Second team could not draw sample as seized pesticides by DIU timarpur need to seek order from Hon'ble court; request made to DCP, North District New Delhi to facilitate sample drawl by CII from seized pesticides: no reply received.  Director Agriculture, NCT, Delhi cancelled license and debarred from carrying out insecticide business with immediate effect and to surrender the license immediately by the culprits involved in the case i.e., M/s Jai Hanuman Pesticides, Shop No. 29, subziMandi, Delhi- 110007 and M/s Krishna Seeds and Pesticides, shop no. 16 SubjiMandi, Delhi- 110007
11.	Manufacturing and Selling of Pesticide formulation without CR issued by CIB&RC	A team was deputed to verify illegal manufacturing and selling of the formulation product Hexaconazole 5 % + Validamycin 2.5 % SC	The team found no cognizance of manufacturing/packing of this formulation.

		without Certificate of Registration		
12.	Illegal import/ selling substandard Gibberellic acid technical from third parties by a firm in Karnataka	Communication made to custom authority new  Delhi to provide import	concerne non-ope last 13 y building dilapida and sold manufac	ted abounded l out. No cturing activity cides was
13.	Illegal Repacking of pesticides of renowned companies in Delhi.	т ,	• Report a	nwaited
14.	Complaint by HICA regarding agarbattis laced with harmful chemicals .HICA provided the list of manufacturers/ sellers in 10 states and alleged that these companies were selling agarbattis/ incense sticks laced with cocktail of pesticides. HICA had tested these sticks in NABL accredited labs & found the presence of active molecules such as	concerned States/UTs has communicated for drawl of samples of incense sticks from manufacturers/packagers • Letters sent to Custom authority to issue necessary instructions to all custom officers posted at sea ports/airports/land frontier etc; to inform Officer-In Charge of nearby Regional Plant Quarantine Station at Mumbai, Kolkata, Chennai and Delhi for drawl of sample of incense sticks from the	states al taken is cell.  Sample submitte and And for deterministers.	om seven ong with action received to this drawn and ed by Odisha thra Pradesh etion of lacing M, Hyderabad. awaited.

Dimefluthrin& Meperfluthrin.	the lacing of chemical pesticides.	
Duplicate/ Counterfeit pesticides of leading brands of Pesticide Industry is being packed at outer north district Bawana, New Delhi.	found that already DIU, Bawana has seized samples of Pesticides & kept under the custody	<ul> <li>Five samples test report (03 satisfactory and 02 non-satisfactory), five samples test report pending.</li> <li>Deputy Director of Agriculture, New Delhi was perused with the case by the insecticide inspector.</li> </ul>

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